

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
GULESTAN BLDG. NO. 6, 3RD/4TH FLOOR,
PREScot ROAD, FORT, BOMBAY-400 001.

REVIEW PETITION NO.: 53 OF 1996 IN
ORIGINAL APPLICATION NO.: 1174/1994.

Dated, this FRIDAY the 8th day of MARCH 1996.

CORAM : Hon'ble Shri B. S. Hegde, Member (J).

Shri C. B. Kale Applicant

Versus

Union Of India & Others Respondents

Tribunal's Order by circulation :

[PER.: SHRI B. S. HEGDE, MEMBER (J)]

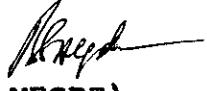
1. The applicant has filed this review petition against the judgement rendered by this Tribunal in O.A. No. 1174/94 on 04.01.1996.

2. After hearing both the parties, the O.A. was disposed of both on the point of limitation as well as on merits. The reasons for disposal is that the applicant is seeking relief right from 1983 onwards for which the Tribunal is not empowered to give any relief normally prior to 1982. On perusal of the review petition, I do not find any new ground made out by the applicant except stating that the explanation given for filing the O.A. should have been taken

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into consideration. That is not a subject matter for review. Review of a judgement is with reference to order 47 Rule (1) of C.P.C. If it comes within the four corners of that provision, then such orders can be reviewed and not otherwise.

3. In the facts and circumstances of the case, I do not see any merit in the review petition and the same is dismissed by circulation.


(B. S. HEGDE)
MEMBER (J).

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order/Judgement despatched
to Applicant/Respondent(s)
on 25/3/96
9/4/96